[Sardar Swaran Singh]

contractors and the State Government is ensuring that the contractors discharge their responsibility. This is a general long range question.

About this particular thing regarding the arrests of adivasis, as I have already stated, I have not got any information. I will certainly find out what has actually happened and if the House so desires, I will place that information before the House.

Shri Chintamoni Panigrahi: What about the land not being provided to them? They were displaced from the land when the steel factory was constructed. The State Government has not yet supplied land to the adivasis. Will the hon. Minister request the State Government to expedite that work also?

Sardar Swaran Singh: All people whose land has been acquired are paid full price for the land and also 15 per cent extra by way of solatium. Besides that, the State Government have spent fairly large sums of money to rehabilitate these persons. Over and above the price of the land and the solatium, the State Government have spent considerable sums of money in reclaiming some lands in trying rehabilitate these workers. Whereas we should have sympathy with these people whose lands and properties are acquired, we should also keep this in mind that after paying the full amount for the property that has been acquired, and after paying solatium as provided by law, certain rehabilitation steps are also taken by the State Governments. I think all that should be done or could be done is being done. In this case, there is a limit up to which we can go.

Mr. Speaker: In view of the statement made by the hon. Minister, it is not necessary to give consent to this adjournment motion. But the Minister will kindly make enquiries about the arrest and inform the House as early as possible.

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

WAGONS FOR MOVEMENT OF RICE IN BILASPUR

Shrimati Maimoona Sultan (Bhopal): Under Rule 197, I beg to call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The situation arising out of the the outstanding indents for 40,000 wagons for the movement of rice in the Bilaspur region in Madhya Pradesh."

The Deputy Minister of Railways (Shri S. V. Ramaswamy): I may apprise the House that the indents outstanding for movement of rice and paddy at stations in Bilaspur Distt. in Madhya Pradesh are about 33,000 wagons and not 40,000 wagons. This, however, does not reflect the correct position about the demand and supply of wagons.

The loading of rice and paddy from Bilaspur Distt. during the period from November 1960 to March 1961 was as follows:—

November 1960—850 wagons. December 1960—1309 wagons. January 1961—2782 wagons. February 1961—1829 wagons. March 1961—2168 wagons.

The harvest this year has been similar to the harvest last year. The total movement of rice and paddy out of Bilaspur region during the season 1959-60 was of the order of about 4 lakh tons. During the season 1960-61 about 2 lakh tons have already been moved on Central Government and trade account. A balance of 2 lakh tons is still to be lifted from Bilaspur

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region during the remaining 4 months of the current season. 33,000 wagons represent a total movement of about 7 lakh tons. It is, therefore, obvious that the indents are grossly inflated.

The rice zone comprising of Madhya Pradesh, Maharashtra and Gujarat was formed in early December 1960. With the formation of this zone, there was a sudden spurt in indents as indicated below:—

On 30,11,61-166 wagons.

On 31.12.60-5176 wagons.

In order to cope with this unusually heavy indents the loading was considerably stepped up from December 1960 onwards.

Last year 70 per cent of the total movement was on Government account in the down direction towards Calcutta area.

 $\boldsymbol{Mr}.$ Speaker: I_{S} it a long statement?

Shri S. V. Ramaswamy: There is only one more para, Sir. I am prepared to place it on the Table.

Mr. Speaker: Yes; he may place it on the Table.

[The rest of the statement is reproduced below—Ed.]

This fitted in with the pattern of wagon movement as the empties go to the Chakradharpur region mineral loading area and the Bengal and Bihar coalfields but during the current year, practically the entire movement is to Maharashtra and Gujarat.

It may also be pointed out that South Eastern Railway is called upon to move traffic under higher priorities such as movement to steel plants. This railway has also to move imported foodgrains from Vizagapatam Port. Apart from the movement of rice from the Bilaspur district, movement of the essential commodities such as coal, steel, manganese ore, dolomite, bamboos, etc. is done from this area.

Area
In spite of such heavy demands in higher priorities, efforts are being made to load the traffic in rice as quickly as possible with the available resources.

12.18 hrs.

PAPERS LAID ON THE TABLE

REPORT OF COMMISSIONER FOR LINGU-ISTIC MINORITIES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Report of the Commissioner for Linguistic Minorities for the period 1st August, 1959 to 31st October, 1960, under article 350B of the Constitution [Placed in Library. See No. LT-2875/61.]

CINEMA CARBONS (CONTROL) ORDER

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Cinema Carbons (Control) Order, 1961 published in Notification No. S.O. 738 dated the 3rd April, 1961 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2876 61.]

REPORT OF COMMISSIONER FOR SCHE-DULED CASTES AND SCHEDULED TRIBES

The Deputy Minister of Home Affairs (Shrimati Violet Alva): I beg to lay on the Table a copy of the Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1959-60, under article 338(2) of the Constitution. [Placed in Library. See No. LT-2877/61.]

12.20 hrs.

STATEMENT RE: SHORTAGE OF POWER IN CALCUTTA AREA

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):
Sir, may I know, because it is a two-and-a-half pages statement, if you will permit me to lay it on the Table of the House?